

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
PUBLIC NOTICE No. 35 /2015-2020
NEW DELHI, DATED THE 28 SEPTEMBER, 2016

Subject: Amendments in Public Notice No. 29/2015-2020 dated 08.09.2016 and in Public Notice No 27 dated 31.08.2016.

In exercise of powers conferred under Paragraph 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Director General of Foreign Trade makes the following amendments:

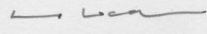
2. In the Public Notice No. 29 dated 08.09.2016, the date 14.02.2013 mentioned in first sentence of the Effect of Public Notice is corrected to read as **14.02.2014**.

3. The entry at Serial No. 10 in Appendix 4J mentioned in Public Notice No. 27 dated 31.08.2016 related to "Export Obligation Period for Special Advance Authorization Scheme for export of articles of apparel and clothing accessories" is corrected to read as under :-

	Import Items	Export Obligation Period from the date of clearance of each import consignment by Customs Authority
10	Fabrics including interlining under Special Advance Authorization Scheme for export of Articles of Apparel and Clothing Accessories (Para 4.04A of FTP 2015-20)	18 months as allowed in Para 4.22(i) of FTP from the date of issue of Authorisation (not from the date of import) and further extension as allowed in Para 4.42(a), (b), (c) and (e) of HBP.

4. Effect of this Public Notice:

With these amendments, inadvertent errors in Public Notice No. 29 dated 08.09.2016 and in Public Notice No. 27 dated 31.08.2016 are corrected.


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